

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
 PRINCIPAL BENCH, NEW DELHI
 EXECUTION APPLICATION NO. 34/2023
 IN
 ORIGINAL APPLICATION NO. 526/2019

IN THE MATTER OF

MAHESH CHANDRA SAXENA

APPLICANT

VERSUS

CPCB & ORS.

RESPONDENT

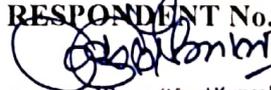
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Filed by

Through

RESPONDENT No. 06


 विनोद कुमार दौंडियाल / Vinod Kumar Dhaundiyal
 प्रशासक / Administrator

 केन्द्रीय मृषि जल प्राधिकरण / Central Ground Water Authority
 जल ससाधन, नदी विकास एवं गंगा संरक्षण
 Dept of Water Resources, River Development & Ganga Rejuvenation
 जल शक्ति मंत्रालय / Ministry of Jal Shakti
 भारत सरकार / Government of India

01/09/2025

Dt. 01.09.2025



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ADDITIONAL REPORT ON BEHALF OF CENTRAL GROUND WATER AUTHORITY
(R-6)

MOST RESPECTFULLY SHOWETH:-

1. That this Execution Application has been filed by the applicant seeking compliance of order dated 11.09.2019 passed in OA No. 526/2019. In the said O.A. i.e. 526/2019, the issue related to the Rain Water Harvesting System in Delhi was raised and the Tribunal by order dated 11.09.2019 had issued following directions:

“Accordingly, we direct that the suggestions of the Committee be acted upon. RWHS may not be installed close to storm water drains to avoid contamination of ground water in the process of recharging the ground water from the RWHS. Piezometers are installed near the RWHS for monitoring of ground water level and water quality of recharged water. Separators be installed to separate pollutants before recharging. Depth of the borewells should be at least 5m above the Static Water Table. Deficient RWHS be closed. In light of observations of the Committee, the Delhi Jal Board (DJB), Delhi Development Authority (DDA), Public Works Department (PWD), Delhi; New Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) are directed to take appropriate remedial measures for mitigation.”

2. Furthermore, Hon'ble Tribunal vide order dated 24.04.2024 passed in this Execution Application, directed all the respondents to file their response on the following specific points:

(a) Number of RWHS erected along with the location details and contact details of the officer responsible for maintaining.

(b) whether the RWHS erected are as per the suggestions of the Committee constituted earlier by Hon'ble NGT.

(c) Number of the structures erected near to the storm water drains.

(d) Status and number of piezometers installed near the RWHS for monitoring of ground water level.

(e) Number of Deficient RWHS.

In pursuance to the direction of Hon'ble Tribunal, CGWA filed status report on 16.05.2024 **(Page No. 275 to 278 of Paperbook)**.

3. Further, Hon'ble Tribunal vide para 9 of order dated 29.05.2024 granted four week time to applicant to file objections to the report /response filed by the respondents.

Applicant filed objection report before Hon'ble Tribunal. In the said report, applicant vide para 11 **(Page No. 328 of Paperbook)**, objected the status report of CGWA stating that *"the status report/ reply filed by CGWB, it was stated that three R.W.H systems were installed in Jahan Panah Park or forest area, and one in Nehru Place Park. Upon inspecting these systems, the applicant found that the recharge bore-wells were filled with mud and silt due to the absence of end caps, which allowed debris to enter. While no damage to groundwater was observed, RWHS were not functioning as intended. It was also noted Nehru Place Park, which spans 100 acres and contains 10 lakh litre, remains dry even after 1000 mm of rainfall. Instead of installing RWHS, CGWA should have created a water body in Jahan Panah Park to better manage water resources."*

4. That in response to objections raised by the applicant, CGWA filed its reply on 29.04.2025 (Page No. 493 to 550 of Paperbook), stating that all recharge structures have been cleaned by removing mud and silt and tested. In the said report CGWA also enclosed photographs and details of RWHS installed by CGWA, report of Joint Committee constituted to look into the matter of RWHS in India, directions letters issued to the States/UTs for prevention of contamination of the ground water by RWHS and advisory alongwith SOP with dos and don'ts and BIS standard for implementation of Roof Top Rain Water Harvesting System.
5. That the Hon'ble Tribunal vide para 8 of order dated 30.04.2025 observed that information regarding capacity of RWH Structures constructed by the CGWA was not provided. In pursuance to the above, recharge capacity of the RWH structures constructed by CGWA is tabulated below:-

Sl. No.	Name	Recharge Capacity of Structure
1.	Wing 3, West Block-2 SUO, CGWB R K Puram, New Delhi	765 m ³ /year
2.	Jahapananah City Forest Recharge Trench with 3 recharge Bore Wells	1767 m ³ /year
3.	Jahapananah City Forest Recharge Trench with 3 recharge Bore Wells	1581 m ³ /year
4.	Rain Water Harvesting Structure in Jahapannah City Forest Recharge Trench with 3 Recharge Bore Wells	1097.4 m ³ /year
5.	Astha Kunj Park	4756.02 m ³ /year

6. That the present additional report may kindly be taken on record for consideration of the Hon'ble Tribuna

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